COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 250 OF 2014 & IA NOS. 409 OF 2014 & 371 OF 2018 APPEAL NO. 284 OF 2014 & IA NOS. 452 OF 2014 & 372 OF 2018 APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015 APPEAL NO. 42 OF 2016

Dated: 26th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 250 OF 2014 & IA NOS. 409 OF 2014 & 371 OF 2018 APPEAL NO. 284 OF 2014 & IA NOS. 452 OF 2014 & 372 OF 2018 n the matter of:

In the matter of:

Biomass Energy Developers Association & Ors. ...Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

Counsel for the Respondent(s) : Mr. K. V. Balakrishnan

Mr. K.V. Mohan for R-1

Mr. A. Subba Rao for R-2 & 3

Mrs. D. Bharthi Reddy for TSERC

APPEAL NO. 297 OF 2014 & IA NO. 178 OF 2015

In the matter of:

M/s The South Indian Sugar Mills Association & Ors. Appellant(s)

Vs.

Andhra Pradesh Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. K. Gopal Choudhary

For Mr. Challa Gunaranjan

Counsel for the Respondent(s) : Mr. K. V. Balakrishnan

Mr. K.V. Mohan for R-1

Mr. A. Subba Rao for R-2 to 5

APPEAL NO. 42 OF 2016

In the matter of:

Southern Power Distribution Co. of Andhra Pradesh Ltd. & Anr. ... Appellant(s)

Vs.

Biomass Energy Developers Association & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. A. Subba Rao

Mr. K. V. Balakrishnan

Mr. K.V. Mohan for APERC

Mr. K. Gopal Choudhary for R-1 to R-23

ORDER

IA No. 371 of 2018 in APPEAL NO. 250 OF 2014
IA No. 372 of 2018 in APPEAL NO. 284 OF 2014
(Appli. For condonation of delay in filing Written Submissions)

In the IA No. 371 of 2018 and IA No. 372 of 2018 (Application for delay in filing written submissions), learned counsel Mr. K.Gopal Choudhury, appearing for Appellant in above mentioned Appeals has filed the written submissions on behalf of Biomass Energy Developers Association & Ors. In the written submissions made by the counsel for the Appellant, sufficient cause shown for the delay in filing the written submissions.

The submissions, made by the learned counsel, Mr. Gopal K.Choudhary appearing for the Appellant in the IA Nos. 371 & 372 of 2018 (Delay in filing written submissions), as stated above, placed on record.

In the light of the statement made by the counsel for Appellant and the reason stated in the Application, the delay in filing the written submissions are condoned. The IA Nos. 371 & 372 of 2018 is allowed. Accordingly, the application stands disposed of.

The learned counsel, Mr. A.Subba Rao, appearing for the Respondent Nos. 2 & 3 in Appeal No. 250 of 2014 and appearing for Respondent Nos. 2 to 5 in Appeal No. 284 of 2014, requested for four weeks' time to file reply to the written submissions filed by Appellant in the above mentioned matters.

The submissions made by learned counsel appearing for the Respondent, at supra, placed on record.

Learned counsel appearing for the respondents are permitted to file their replies to the written submissions on or before 24.04.2018, as requested, after serving copy to the learned counsel appearing for the opposite sides.

List this matter for hearing on <u>17.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

pr/kt